

Central Administrative Tribunal
Calcutta Bench

TA No.6 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

D.S.L.N. Rao

Vs.

S.E. Railway

For the Applicant : Mr. N. Pal, Id. Advocate

For the Respondents: Mr. P.C. Saha, Id. Advocate

Heard on : 8-6-98

Date of Judgement : 8-6-98.

ORDER

When the case was taken up for hearing Mr. Pal, Id. Advocate, appearing on behalf of the applicant, submits that he has ~~no~~ instruction from his client till date. But Mr. Saha, Id. Advocate, appearing on behalf of the respondents, produced one letter dated 15.3.98 written by the applicant to the Registrar, CAT, Calcutta Bench stating that he does not want to proceed with the case further. He also produced another letter written by Sr. Personnel Officer, Chakradharpur, S.E. Railway to Shri Saha that applicant has filed this application dated 20-1-97 on the ground stated therein.

2. In view of the aforesaid circumstances, application is disposed of for non-prosecution awarding no costs.

(D. Purkayastha)
Member (J)